

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1462 of 2003

This the 05th day of December, 2003

HON'BLE MAJ GEN K K SRIVASTAVA, MEMBER (A)
HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

Smt. Pramod Kumari Wife of Shri Diwan Singh
R/o 61/34, Rasoolpur Saraikhawaja, Agra
Cantt, Agra.

....Applicant.

By Advocate :- Shri R.N.Sharma

versus

- 1- Union of India Through the Secretary of the Ministry of Defence New Delhi.
- 2- Air Officer Commanding-in-Chief Central Air Command, Indian Air Force, Bamrauli-211012, Allahabad.
- 3- Air Officer Commanding Air Force Central Agra(U.P.) 282008.

....Respondents.

By Advocate :-Shri Gyan Prakash.

O R D E R

By Hon'ble Maj Gen K K Srivastava, Member A

In this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to respondents to appoint the applicant on the post of Tailor from O.B.C. category in the respondents' establishment at Agra on the basis of select list prepared by the seleddtion board.

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2. The facts of the case, in brief, are that the notification was published in the Employment News paper dated 05-11-2002 (Annexure VI) for filling two posts of Tailor in the office of respondent no.3, one post was reserved for OBC and the other for ST. The applicant applied for the same and she was interviewed on 18.12.2002 by the duly constituted selection board. However, one Mr. Jamil Ahmad, as against the claim of the applicant, was illegally appointed against which the applicant made a complaint. The appointment of Shri Jamil Ahmad has been cancelled and now the applicant has made a representation before respondent no.2 i.e. Air Officer Commanding-in-chief, Central Air Command, Indian Air Force Allahabad on 17.6.2003 (Annexure AX). In the said representation, the ground taken by the applicant is that in the select list, prepared by the selection board, she is at no.1 and, therefore, she is entitled for appointment being at the top in the select list. In our considered opinion, the ends of justice shall better be served if the respondents are given suitable directions for deciding the representation of the applicant within specified time.

3. In the facts and circumstances, we dispose of this OA at the admission stage itself with direction to applicant to file a fresh detailed representation before respondent no.3 within 4 weeks. The respondent no.3 is directed to decide the representation of the applicant by a reasoned and speaking order with reference to the select list prepared by the selection board within a period of two months from the date of communication of this order. The applicant shall be informed by respondent no.3 accordingly.

No Costs.


Member J


Member A

Brijesh/-